



2026:AHC:19765

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1147 of 2026

Satya Narain

.....Petitioner(s)

Versus

State Of Up And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ajai Singh Patel, Piyush
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Ajai Singh, Patel, learned counsel for the writ petitioner and Sri Jitendra Prasad, learned Standing Counsel for the State.

2. The grievance of the writ petitioner is that he was appointed as Seasonal Collection Peon on 01.08.1997 and the seniority list so published, the name of the writ petitioner found place at serial no. 17 from the office of the District Magistrate. It is also the case of the writ petitioner that he was accorded permanency in the year 2007 and he superannuated on 30.04.2025 but the claim of the writ petitioner for old pension scheme has not been considered.

3. Learned Additional Chief Standing Counsel submits that the claim of the writ petitioner shall be decided by fourth respondent, Sub Divisional Magistrate, Tehsil Karvi, District Chitrakoot.

4. Considering the submission so made across the bar, the writ petition stands disposed of directing the writ petitioner to submit a comprehensive representation along with self attested copy of the writ petition and certified copy of the order before the fourth respondent, Sub Divisional Magistrate, Tehsil Karvi, District Chitrakoot by **12.02.2026**. Thereafter, the fourth respondent shall decide the claim of the writ petitioner within a period of four months.

January 29, 2026
Rajesh

(Vikas Budhwar, J.)